

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“C” BENCH: BANGALORE**

**BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT  
AND  
SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER**

IT(TP)A No.3159/Bang/2018
Assessment Year: 2014-15

M/s. Target Corporation India Pvt. Ltd. C2 Block, Manyata Embassy Busines Park SEZ Unit, Outer Ring Road, Nagawara Hobli, Hebbal Bangalore 560 045  <b>PAN NO : AAECA8990N</b>	<b>Vs.</b>	JCIT Special Range 7 Bengaluru
<b>APPELLANT</b>		<b>RESPONDENT</b>

<b>Appellant by</b>	:	Smt. Rashmi R., A.R.
<b>Respondent by</b>	:	Shri Pradeep Kumar, D.R.

Date of Hearing	:	19.01.2022
Date of Pronouncement	:	19.01.2022

**ORDER**

**PER CHANDRA POOJARI, ACCOUNTANT MEMBER:**

This appeal filed by the assessee is directed against the order of the Dispute Resolution Panel-2, Bengaluru dated 6.9.2018 for the assessment year 2014-15.

2. At the time of hearing, the Ld. A.R. requested for withdrawal of the appeal filed by the assessee. Ld. D.R. did not object the same. Hence, the appeal filed by the assessee is dismissed as withdrawn being not pressed.

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3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open court on 19<sup>th</sup> Jan, 2022.

**Sd/-**  
**(N.V. Vasudevan)**  
**Vice President**

**Sd/-**  
**(Chandra Poojari)**  
**Accountant Member**

Bangalore,  
Dated 19<sup>th</sup> Jan, 2022.  
VG/SPS

**Copy to:**

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar, ITAT, Bangalore.